

**GOVERNMENT OF INDIA  
PLANNING  
LOK SABHA**

STARRED QUESTION NO:182  
ANSWERED ON:18.12.2013  
MONITORING OF PPP PROJECTS  
Singh Shri Pashupati Nath

**Will the Minister of PLANNING be pleased to state:**

- (a) the details of the existing mechanism/framework which regulates/monitors projects/programme being implemented under the Public Private Partnership (PPP) mode for socio-economic development of the country;
- (b) whether the Government has conducted any review to assess the impact of these projects / programmes being run under PPP mode on the weaker sections of the society;
- (c) if so, the details and outcome thereof; and
- (d) the remedial measures taken / being taken by the Government for effective implementation of PPP projects in the country?

**Answer**

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS & PLANNING (SHRI RAJEEV SHUKLA)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 182 REGARDING MONITORING OF PPP PROJECTS.

(a): The Government has issued Guidelines for Monitoring of Public Private Partnership projects to be followed by all Ministries, Departments, statutory authorities and Public Sector Undertakings. These Guidelines also apply to State Governments for state projects that receive Viability Gap Funding (VGF) from the Central Government. The Guidelines have created an institutional framework to ensure compliance of the concession agreements for PPP Projects mainly with a view to safeguarding the interests of the public exchequer and the consumers / users. The Guidelines require the Project Authorities to create a two-tier mechanism for monitoring the performance of PPP Projects which should consist of:

- (i) PPP Projects Monitoring Unit (PPP PMU) at the project authority level; and
- (ii) PPP Performance Review Unit (PPP PRU) at the Ministry or State Government level, as the case may be.

A quarterly report is placed before the Cabinet Committee on Economic Affairs for review of the compliance by the Ministries with the aforesaid Guidelines.

(b) & (c): No, Madam. Infrastructure projects such as roads, power, airports, ports, urban infrastructure, etc. by their nature benefit all sections of the society, including the weaker sections. The extent to which a project benefits different sections depends on the project and not on whether it is implemented on PPP mode.

(d): A Cabinet Committee on Investment (CCI) has been constituted in January, 2013 under the Chairmanship of Prime Minister to fast-track approvals/clearances in respect of large projects in infrastructure and manufacturing sectors. The CCI also monitors the progress of identified projects and review implementation of projects delayed beyond stipulated timeframe for their effective implementation.